SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I would like to bring to the attention of the august House a very important issue—sensitive files were destroyed in a mysterious fire in AIIMS. The AIIMS administration, the administrative block which has the legal section, caught fire around 3.00 A.M. on Saturday. Many computers containing sensitive information were also destroyed before the fire brigade reached there. Everything has gone to ashes. The faculty members have demanded details of the investigation into the matter. They urged that it would be a deliberate act to destroy the files relating to land purchase, corruption cases, medicine purchase, etc. Three days ago, the High Court has issued a notice to the Union Health Ministry in a PIL, seeking CBI inquiry into the corruption case at the AIIMS. A vigilance inquiry conducted recently has found that wrong things have happened in the purchase of medical equipment and other things. The Parliamentary Committee has also demanded a CBI investigation. Sir, a Member of Parliament of this House, wrote several letters; four letters between 23rd May, 2013 and June, 2014 to dismantle this new vigilance setup. His request was thoroughly rejected by the Union Health Secretary on 23rd May, 2014. But, after the regime change, the same request of his has been accepted in August, 2014. After relieving the Hon. Minister, Dr. Harsh Vardhan, the same Member, Mr. J.P. Nadda, now is the Health Minister here. His request has been accepted on August 24. By arm-twisting the entire Health Ministry, in which 20 signatures were put up in 24 hours, a complete u-turn in the case has been taken. Sir, I am bringing this issue, because before submitting the report, the High Court wanted on 22nd June, all these files. On November, 2014, the same Member was made Health Minister who had got the vigilance set up dismantled. All the inquiries into the corruption cases have been put on hold. The Department charge-sheets approved by the officers are put on hold. I appeal to the Government, please relieve him from the Ministership till the inquiry lasts. (Time-bell rings)

MR. DEPUTY CHAIRMAN: Time is over. Shri Shantaram Naik. ...(Interruptions)... Shri Shantaram Naik.

SHRI MANI SHANKAR AIYAR (Nominated): Sir, I associate myself with the matter raised by the hon. Member.

SHRI P.L. PUNIA (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI V. HANUMANTHA RAO (Telangana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI PARVEZ HASHMI (NCT of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KIRANMAY NANDA (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI RAM NATH THAKUR (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

श्री अली अनवर अंसारी (बिहार) : सर, यह बहुत गम्भीर मामला है। ...(व्यवधान)...

श्री उपसभापति : आप बैठिए। श्री शान्ताराम नायक। ...(व्यवधान)... अंसारी जी, बैठिए। ...(व्यवधान)...

श्री अली अनवर अंसारी: वहां नाजायज ढंग से बहाली हो रही है। उनको डायरेक्शन दिया गया, फिर भी कुछ नहीं हो रहा है।

श्री उपसभापति : आप बैठिए। आपने नाम नहीं दिया है। श्री शान्ताराम नायक।

Controversial statement of new Chief Minister of Jammu and Kashmir

SHRI SHANTARAM NAIK (Goa): Sir, the Chief Minister of Jammu and Kashmir, Shri Mufti Mohammad Sayeed was sworn in yesterday, in the presence of Prime Minister, Advaniji, Shri Murli Manohar Joshi, and BJP President and other stalwarts. A Press Conference was held soon after, in which the Chief Minister made a statement, which is the most controversial statement and which has hurt the nation. He said, the elections were peaceful because of the forces *uspaar*; he indicated *i.e.*, Pakistan-*uspaar*; because of militants and because of Hurriyat. He gave credit to these three things for peaceful elections in Jammu and Kashmir. You can imagine the type of the statement. This statement, I would say, is bordering anti-national statement because BJP spokesperson immediately went into action to salvage the position, and one of the spokesmen said that this is an untrue statement. He went to the record to say that BJP were embarrassed and, therefore, they had to make the statement. I would also say, this is the violation of oath of office because once he takes the oath by the Constitution, within minutes, he is violating the oath by showing allegiance to certain forces which are anti-national.

Secondly, what is the role of the Election Commission? It is the Election Commission, our security forces and the people of Jammu and Kashmir who made this election possible. ...(*Interruptions*)... The Jammu and Kashmir Chief Minister did not give credit to any of these forces.

Thirdly, one of the Minister's — I have no objection, let the future tell, who has